

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1130/2003

This the 8th day of May, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

S.S.Gautam
Assistant.
Central Institute for Research on Goats,
(Under Indian Council of Agricultural Research),
Makhdoom, Post Office: Farah,
District: Mathura (U.P)

Residential Address:
House No.2, Vishnu Puri,
Bhuteshwar, Mathura-281004.

(By Advocate: Sh. D.N.Sharma)

Versus

1. Union of India through

The Director General,
Indian Council of Agricultural Research,
Krishi Bhawan,
Dr. Rajendra Prasad Road,
New Delhi-110001.

2. The Director,
Central Institute for Research on Goats,
Makhdoom, Post Office: Farah-281122
(District: Mathura).

ORDER (ORAL)

Applicant has sought the following reliefs:

a) that the illegitimate order of suspension of applicant issued by an authority not empowered nor authorised as per the rules, may kindly be ordered to be quashed and set aside by this Hon'ble Court.

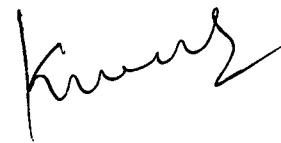
b) that the change of applicant's Headquarter during suspension from Makhdoom to Avikanagar by order dated 19/21-4-2000 of the Administrative Officer, which is neither in the public interest nor issued by the Competent authority may kindly be quashed and set aside by this Hon'ble Tribunal.



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c) that the respondents may further be directed to reinstate applicant in his post and position at Makhdoom (Distt. Mathura) with all consequential benefits.

2. Before going into the merits of the case, I find that the representation of the applicant has not been decided by the respondents. I think this OA can be disposed of at this stage itself by directing the respondents to decide the representation of applicant within a period of one month from the date of receipt of a copy of this order. OA stands disposed of in the above terms.

Dastav.

(KULDIP SINGH)
Member (J)

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